

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 85809 of 2019

(Arising out of Order-in-Appeal No. PVNS/276/APPEALS THANE/TH/2017-18/2510-2515 dated 16-03-2018 passed by the Commissioner (Appeals Thane) GST & Central Excise, Mumbai)

SHAGIRD DECORATORS

.....Appellant

Shagirgad Niwas at Morva Village
Uttan Road, Bhyender (West)
Thane – 401 101.

VERSUS

Commissioner of C.G.ST-THANE

.....Respondent

Null Ranade Road
Navbharat Chambers
Dadar (West), Mumbai-400028.

APPEARANCE:

Shri Jayesh Gogri, CA for the Appellant
Shri Onil Shivadikar, Asst. Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85433/2020

Date of Hearing: 21-02-2020
Date of Decision: 21-02-2020

PER: CORAM

Learned Counsel submits that appellant had applied for coverage under the Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. The liabilities have been settled in full and discharge certificate has been issued in the prescribed form.

2. We have heard Authorised Representative.

3. In accordance with section 127 (6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

John